

**Concession to Export Oriented Units  
and Free Trade Zone Units**

6995. SHRI PHOOL CHAND VERMA:  
Will the Minister of COMMERCE be pleased  
to state:

(a) the various concessions being given  
to the 100 per cent export oriented units and  
free trade zone units at present;

(b) whether Exim scrips are also pro-  
posed to be given to these units;

(c) if so, the reasons therefor;

(d) whether the Import duty on goods  
from FTZ units to the domestic market has  
been reduced; and

(e) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI SAL-  
MAN KHURSHEED): (a) The main conces-  
sions being given to units in the Export  
Processing Zones and 100% Export Ori-  
ented Units include, inter-alia, duty free import  
of capital goods raw materials and consum-  
ables, corporate tax holiday for a block of five  
years in the first eight years of operation,  
exemption from excise duty on supplies  
obtained from domestic tariff area and sale  
upto 25% of the production in the domestic  
tariff area and sale upto 25% of the produc-  
tion in the domestic tariff area.

(b) and (c) FTZ and 100% Export Ori-  
ented Units have been extended Exim-scrip  
benefits @ 30% of the net foreign exchange  
earned, as an incentive.

(d) and (e) Yes, Sir. Duty on DTA sales  
has been reduced, subject to certain condi-  
tions, as the earlier duty structure was con-  
sidered too high.

[Translation]

**Allocation of Funds to States for  
Construction of Court Building /  
Residential Accommodation for Judicial  
officers**

6996. SHRI DEVENDRA PRASAD  
YADAV: Will the Minister of FINANCE be  
pleased to state:

(a) whether the Union Government  
provide financial assistance to the States for  
constructing court buildings and residential  
accommodation for the judicial officers as  
per the recommendations of the Finance  
Commission; and

(b) if so, the terms and conditions for  
allocation of funds for this purpose?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI SHAN-  
TARAM POTDUKHE) (a) and (b) The Sev-  
enth, Eighth and Ninth (First Report for 1989-  
90) Finance Commissions had made spe-  
cific recommendations for upgradation grants  
to the State Governments for construction of  
court buildings and residential accommoda-  
tion for judicial officers. State Governments  
were required to get their action plans in  
respect of these schemes approved by the  
Government of India. Releases were made  
in the form of "on account" payments and  
subsequently on the basis of physical and  
financial progress of the schemes as re-  
ported by the State Governments. The final  
adjustment is made on production of com-  
pletion certificates for the schemes and tak-  
ing into account the "on account" payments  
made earlier.

**Writing off of Farmers Loans in Uttar  
Pradesh**

6997. SHRI VISHWANATH SHASTRI:  
Will the Minister of FINANCE be pleased to  
state:

(a) whether the loans of the farmers having less than five acres of land have also been written-off under the Debt Relief Scheme;

(b) if so, the number of such farmers in Uttar Pradesh; and

(c) if not, the steps being taken by the Government to write-off their loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Agricultural and Rural Debt Relief (ARDR) Scheme provides debt relief to all eligible borrowers who are farmers, artisans, landless cultivators and weavers in rural areas only. As per the provisions of ARDR Scheme the eligibility of a borrower is determined without any reference to the size of his land holding. The category wise break-up of relief provided is not available since the reporting system does not generate such information. However, as on 26th August, 1991, the total number of beneficiaries who have been given relief by public sector banks, regional rural banks and cooperative banks in the State of Uttar Pradesh was 51,59,896 involving an amount of Rs.1046 crores.

(c) In view of the above, question does not arise.

[English]

#### Export of Processed Food Items

6998. SHRI BHAGEY GOBARDHAN: Will the Minister of COMMERCE be pleased to state:

(a) the details of the processed food items being exported and the annual value thereof; and

(b) the potential items of export and the steps proposed to be taken by the Govern-

ment for augmentation of such exports?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b) The export of the processed food items like frozen dried fruits/vegetables, mushrooms(canned and fresh), tropical fruit concentrates, tomato paste, meat and meat products, ready to eat foods, pickles and papads etc. during 1990-91 were of the order of Rs.200 crores. To boost exports, Government has recently liberalised the Trade Policy. Further, through APEDA, schemes have been drawn up for market development, product promotion, quality up-gradation, improved packaging, price competitiveness etc.

[Translation]

#### Atka Nallah Bridge on National Highway No.27

6999. SHRI LALIT ORAON: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the work on Atka Nallah bridge under construction at point 326 KM on G.T. Road (N.H.27) since 1987 has not been completed so far;

(b) whether the diversion around the said bridge was completely washed away thrice during the last four years;

(c) the original estimated cost of this bridge and the cost overrun on account of delay in completion of the construction work; and

(d) the reasons for delay and the time by which the said bridge is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.